

25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

O.A.1542/97

Date of decision: 18-11-1997

J. Narsimlu

.. Applicant

A N D

The General Manager,
Ordnance Factory Project,
PO. Eddumail ram,
Dist. Medak(A.P.) 502 205.

.. Respondent

Counsel for the applicant: Mr. Phani Raj for
Mr. P. Kishore Rao

Counsel for the respondent: Mr. N. R. Devraj

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A)

O R D E R

(Per Hon'ble Shri H. Rajendra Prasad, M(A)

Heard Mr. Phani Raj for Mr. P. Kishore Rao
on behalf of the applicant and Mr. N. R. Devraj
for the respondent.

2. The applicant is the grandson, from his
mother's side, of E. Danaiah. It is stated that
the said Danaiah has no male legal heir other
than the applicant. This is subject to verification.

Mr. Danaiah, the original land-loser, appears to have relinquished possession of his land measuring three Acres and 6 Guntas in connection with the establishment of an Ordnance Factory at Eddumailaram. The grievance of the applicant is that, despite his name having been duly sponsored by the Employment Exchange, and inspite of his having produced all the relevant concerned record and documents to establish his claim to the entire satisfaction of the authorities of the Factory, he has not received any call from the respondents for an interview for selection of unskilled labourers scheduled to be held on 25-11-1997. According to applicant, there are 40 vacancies of unskilled labourers to be filled and the interview is for this very purpose. He prays, therefore, for issue of a direction that his case be considered by the respondents for providing a suitable employment to himself.

3. The position as explained by Mr. N. R. Devraj, on instructions, is as under:

At the time of the establishment of the Ordnance Factory a scheme was evolved by the Ministry whereby one person from each patta land was to be considered for a suitable appointment subject to his eligibility and qualifications. Since the beginning of the operation of this scheme, three successive

lists have been sponsored by the employment exchange. List one, with which we are concerned in this case, included the names of all eligible persons in whose case no disputes of any kind arose or existed and whose eligibility was not under question. Consequently, 366 persons from this list have so far been appointed and 125 candidates remain to be appointed from the said list. In the meantime this Tribunal directed that ^{the} cases of seven persons from List Two had also to be considered in addition to those awaiting their turn from the earlier list. These orders were passed in OAs 252/91, 330/91, 848/91, 16/92, 330/93 and 993/93. Thus, the position, as of now, is that 132 persons (125 from the List One, and 7 from the List Two) are awaiting absorption. It is also disclosed that only 28, and not 40 vacancies, as submitted by the applicant, are available to be filled. Under the circumstances, Mr. Devraj submits that it would not be possible for the applicant to be considered for any of the available vacancies which are in the process of being filled.

4. It is noted in this context the applicant asserts his name figures at serial number 30 of [] List One. He claims further that, in response to a letter dt. 6-10-1997 from them, he had duly presented himself before the authorities on 17-10-1997, [] with all relevant documents which clearly establish []

his eligibility and entitlement. Certain other documents are reported to have been sent subsequently by regd. post.

5. Considering the overall circumstances of the case, and the pleadings at the bar, the following directions are issued for strict compliance:

The respondents shall permit the applicant to appear for the interview scheduled to be held on 25-11-97, if -

- (a) the name of the applicant finds place at serial number 30 of List One sponsored by the employment exchange; and
- (b) the applicant is able to satisfy the respondents regarding his status of being the only legal heir of the original land-loser; and
- (c) the authorities are satisfied about the eligibility of the applicant on the basis of documents stated to have been produced and by him on 17-10-1997, those subsequently sent by registered post.

6. If the above stipulations are fulfilled by the applicant and accepted by the respondents, he shall be admitted to take the interview/test on the appointed date, ^{The respondents shall} and decide his case suitably as per his entitlement, eligibility and merit.

7. The applicant shall have the liberty to reagitate his grievance, if any, in the event of his coming to be aggrieved by any decision that may be taken by the respondents. ^{and} in such a case his claim shall be examined afresh and decided on merits.

8. Thus the OA is disposed of.


(H. Rajendra Prasad)
Member (A)

MD


M. M.
Deputy Registrar

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O.A. 1541/97 & O.A.1542/97.

To

1. The General Manager,
Ordnance Factory Project,
PO Eddumailaram, Dist.Medak (A.P.)205.
2. One copy to Mr.P.Krishna Rao, Advocate, CAT.Hyd.
3. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
4. One copy to HHRP.M.(A) CAT.Hyd.
5. One copy to D.R.(A) CAT.Hyd.
6. One copy spare.

pvm.

20/11/92
I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 18/11/97

~~ORDER/JUDGMENT.~~

M.A.,/RA.,/C-A.No..

in
O.A.No. 1542/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

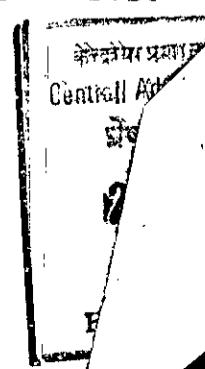
Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.



To

The Registrar,
Central Administrative Tribunal,
Hyderabad Bench,
Hyderabad.

Sir,

Sub: Posting of O.A.1542/97 for being mentioned -Reg.
Ref: Order dated 18-11-97 in O.A.1542/97

....

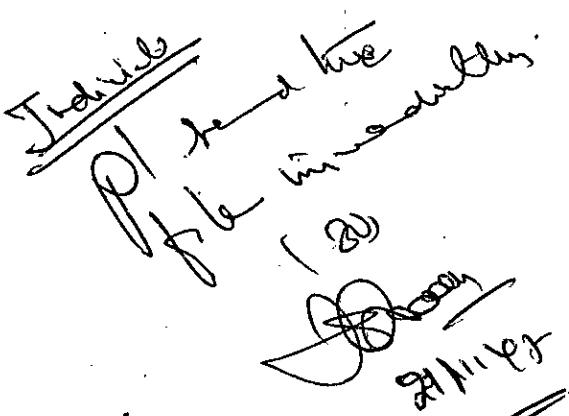
In the 4 and 5(a) the Hon'ble Tribunal is pleased to mention that the name of the applicant figures against Sl.No.30 in the first list of L.D.Ps. This is based on the averment in the off O.A. However, it is submitted that due to inadvertance and oversight it is not shown in the O.A. that his name also figures against Sl.No.15 of the first list of L.D.Ps. This is because, the Grand father of applicant was having agricultural land in Kyasaram village (Sy.No.142/EE) to the extent of 2.00 Acres and in Indrakaran village (Sy.No.305/C) to the extent of 3.06 Acres. Therefore, his name figures at S.No.30 as a displaced person of Kyasaram village and at S.No.15 as a displaced person of Indrakaran village and Applicant is shown as dependent of Sri E.Danaiah. In the O.A., the mention is made about land lost in Indrakaran village but S.No. shown as 30, whereas, it is 15 only. This was due to mistake and inadvertance. It is therefore prayed that for proper compliance and in the interest of justice the Hon'ble Tribunal may be pleased correct the typographical mistake in para 4 ^{and} para 5(a) by correcting '15' instead of 30 and issue a corrigendum accordingly.

It is therefore, requested to place the matter before Hon'ble H.Rajendra Prasad, Member (Admn.) for appropriate orders.

Hyderabad.

Date: 21-11-97


(P. KISHORE RAO)
Counsel for the Applicant.


Tribute
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21/11/97

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 1542 of 1997

Date of Decision:
21st November, 1997

Between:

J. Narsimlu .. Applicant

AND

The General Manager,
Ordinance Factory, Project,
PO. Eddumailaram,
Dist. Medak (A.P.)-502 205. .. Respondent

Counsel for the Applicant: Mr. P. Kishore Rao

Counsel for the Respondents: Mr. N.R. Devaraj

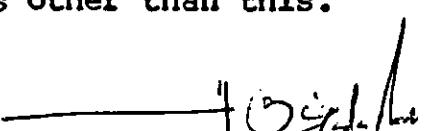
Coram:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

CORRIGENDUM

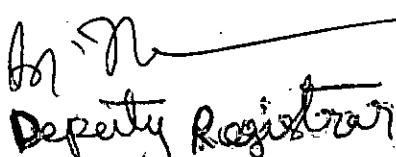
The following corrigendum is issued to the judgment passed on 18.11.1997:-

In para-4 and Para 5-A the figure '30' shall be read as '15'. There are no changes other than this.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 21st November, 1997

KSM


Deputy Registrar